THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRIMATI RANEE NARAH): (a) and (b) As per the information received from the State/UT Governments, a total number of 32,28,887 claims had been filed under the Forest Rights Act, 2006, till 31st July, 2012, out of which 27,73,631 claims (85.90% of the total claims filed) had been disposed off. The claims filed under the Forest Rights Act, 2006 for vesting of rights are adjudicated at three levels, namely, the Gram Sabha, the Sub-Divisional Level Committee and the District Level Committee. The claims filed under this Act are finally approved by District Level Committee. Out of total 27,73,631 claims disposed off, 12,68,766 claims were approved and same number of titles were distributed, and the remaining 15,04,865 claims were rejected.

## Functioning of Rajiv Gandhi National Fellowship for ST students

2297. DR. BHALCHANDRA MUNGEKAR: Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the Ministry reviewed the functioning of the Rajiv Gandhi National Fellowship for the ST students for doing M.Phil and Ph.D;
  - (b) if so, what are the findings;
  - (c) if not, the reasons therefor; and
  - (d) if not, whether it is propose to evaluate the scheme in the near future?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRIMATI RANEE NARAH): (a) and (b) During the financial year 2011-12 functioning of the Rajiv Gandhi National Fellowship Scheme for Scheduled Tribe students was not reviewed by the Government.

(c) and (d) As per the instructions of Government of India all the running schemes including the above mentioned scheme are required to be evaluated before their inclusion in Twelfth Five Year Plan.

## Impact of welfare measures on tribals

2298. SHRI BASAWARAJ PATIL : Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) what is the population of Tribals in India, State-wise;